## GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:2424
ANSWERED ON:09.08.2010
CONDITION OF DISABLED SOLDIERS
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## Will the Minister of DEFENCE be pleased to state:

- (a) the number of defence personnel disabled while performing their duties in various wars/operations;
- (b) the details of pension benefits and hike therein granted to them during the last three years;
- (c) whether the Indian Army has signed a Memorandum of Understanding (MoU) with a firm for the welfare of disabled soldiers, their wards and families;
- (d) if so, the details thereof and the details of the terms and conditions of the said MoU;
- (e) the extent to which the initiative taken by the army will be beneficial for the soldiers and their wards; and
- (f) the time by which the said MoU will be operational?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF DEFENCE(SHRI M.M. PALLAM RAJU)

(a) to (f): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 2424 FOR ON 9.8.2010

- (a) 23075.
- (b) Defence personnel disabled in action are granted War Injury Pension and Retirement Gratuity as under:-

War Injury Pension on Invalidment:- The service element of war injury pension granted at 50% of last reckonable emoluments. The war injury element shall be equal to last reckonable emoluments for 100% disability. The invalided personnel shall be entitled to the benefit of broadbanding of disability for computation of war injury element and there shall be no cap on war injury pension.

War Injury Pension on Retention:- Service element at 50% of last reckonable emoluments and war injury element at 60% of last reckonable emoluments for 100% disability granted in case the personnel is retained in service and retires subsequently.

Retirement Gratuity:- It is admissible at 1/4th rate of reckonable emoluments including Dearness Allowance for six monthly period of qualifying service which the invalided personnel would have rendered had he not been invalided out.

Constant Attendance Allowance:- Constant Attendance Allowance of Rs. 3,000/- per month is admissible for 100% disability on the recommendation of Invaliding Medical Board.

The hikes in pensionary benefits granted during the last three years are as under:-

- # War Injury Element at 60% of last reckonable emoluments for 100% disability instead of the earlier slab system.
- # War injury element made admissible even on premature retirement on or after 01.01.2006 where they forego lump sum compensation in lieu of war injury element.
- # Pre 1996 invalided personnel also granted the benefit of broadbanding of disability for computation of war injury element with effect from 01.07.2009.
- # Cap on war injury pension removed with effect from 01.07.2009.
- # Pre 2006 war injury pensioners have been given hike of 2.26 times of their old pension.
- (c) Callidai is a Chennai based firm which manufactures wheel chairs and other devices meant for disabled persons with Motor Disabilities. The firm has plans for expansion and being an 'Equal Opportunity Organisation' expressed a desire to employ retired Army Personnel who are disabled/their dependents or war widows/their dependents. Based on the above understanding, an MoU was signed between the Army and the Callidai Motor Works on 21st July, 2010 wherein Callidai agreed to train and provide Dealership to Ex-Servicemen/their dependents and war widows/their dependents. Service personnel proceeding on retirement were

also considered eligible for the same if adequate number of disabled personnel were not forthcoming of available.

- (d) Callidai Motor Works intends to set up a Dealership in every District of the Country over a period of time for sale/service and maintenance of its products. Thus, approximately 500 to 550 outlets would be created and if disabled ex-servicemen inadequate number comes forward, the above outlets could be allotted to them by Callidai. Callidai also has plans to expand its manufacturing concern and approximately 100 more disabled personnel could be employed for the same. Being an 'Equal Opportunity Organisation', disabled ex-servicemen are likely to be given preference for employment by Callidai. Callidai has agreed to go to each District and train the disabled ex-servicemen who volunteer for employment with the firm. Callidai has also agreed to bear the cost of travel expenses of the persons who come for such training.
- (e) The MoU aims at empowering disabled Ex-Servicemen/their dependents and war widows/their dependents by providing them with necessary training and offering them dealership in all the Districts of the Country, of disabled ex-servicemen/their dependents and war widows/their dependents.
- (f) The MoU was signed on 21st July, 2010 and the first batch of 28 trainees commenced their training under Callidai Motor Works at Coimbatore on 01st August, 2010. The same is currently in progress.